

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No111
CP(CAA)/39(AHM)2021
in
CA(CAA)80 of 2020

Order under Section 230-232 Co.Act, 2013

IN THE MATTER OF:

Arcelor Mittal India Pvt Ltd
AM Associates India Pvt Ltd
Arcelor Mittal Nippon Steel India Ltd

.....Applicant

.....Respondent

Order delivered on ..09/02/2022

Coram:

Dr. Deepti Mukesh, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Mihir Thakore, Adv. Mr. Navin Pahwa Sr. Adv.
For the Respondent :

ORDER

Comp. App/33(AHM)2021

Learned Counsel for the Petitioner Companies and the objector who has filed Comp. App/33 of 2021 objecting to the issuance of notices to the Regulatory Authorities and publication, in second motion petition at admission stage. Learned Counsel states that the matter is now re-notified on 31.03.2022, the issue involved is partly heard by the Regular Bench.

List before Regular Bench on 14.02.2022.

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**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**

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**DR. DEEPTI MUKESH
MEMBER (JUDICIAL)**